

HIGH COURT OF TRIPURA
AGARTALA

NOTIFICATION

Dated, Agartala, the 6th September, 2022

During the ensuing Long Vacation of the High Court of Tripura **w.e.f. 01.10.2022 to 28.10.2022**, the Office will remain open on the following days:

1st Part: 06.10.2022, 07.10.2022, 10.10.2022, 11.10.2022, 12.10.2022, 13.10.2022, 14.10.2022 & 17.10.2022

2nd Part: 17.10.2022, 18.10.2022, 19.10.2022, 20.10.2022, 21.10.2022, 25.10.2022, 26.10.2022 & 28.10.2022

Hon'ble the Chief Justice has been pleased to constitute the following **Vacation Courts** during the ensuing Long Vacation for hearing of **urgent matters**, if any:

Hon'ble Mr. Justice A. Lodh	On 11.10.2022
Hon'ble Mr. Justice S. G. Chattopadhyay	On 25.10.2022

During the Long Vacation, the Registry will function from **10:00 am to 05:00 pm** on the day of Vacation Courts and on all other working days from **10:30 am to 01:30 pm**.

Filing of case(s) in the Filing Section shall be allowed on **10.10.2022 & 21.10.2022** from **10:30 am to 12:30 pm**.

During the Long Vacation, in case of necessity to deal with any urgent matters beyond the Vacation Courts, same shall be placed before the Senior-most Hon'ble Judge available at the station. However, for the period between 15.10.2022 to 19.10.2022 such matter(s), if any, shall be placed before Hon'ble Mr. Justice T. Amarnath Goud.

Limitation will be regulated as per the Section 4 of the Limitation Act, 1963 during the vacation.

By order,

(V. PANDEY)
REGISTRAR (JUDICIAL)

No.F.54 (1)-HC/2022/22864-940

Dated, Agartala, the 6th September, 2022

Copy to: –

01. The Secretary General, Supreme Court of India, New Delhi;
02. The Principal Secretary to Hon'ble the Chief Justice, High Court of Tripura, Agartala;

03. The Secretary to Hon'ble Mr. Justice T. Amarnath Goud, Judge, High Court of Tripura, Agartala;
04. The Secretary to Hon'ble Mr. Justice A. Lodh, Judge, High Court of Tripura, Agartala;
05. The Secretary to Hon'ble Mr. Justice S. G. Chattopadhyay, Judge, High Court of Tripura, Agartala;
06. The Secretary, Department of Law & Justice, Government of India, New Delhi;
07. The Chief Secretary, Government of Tripura, Agartala;
08. The Advocate General, Tripura, Agartala;
09. The Registrar General, all High Courts;
10. The Sr. Govt. Advocate, High Court of Tripura, Agartala;
11. The Chairman, Bar Council of Tripura, Agartala;
12. The President, High Court Bar Association, Agartala;
13. The Secretary, High Court Bar Association, Agartala;
14. The Secretary, Tripura Bar Association, Agartala;
15. The Assistant Solicitor General of India, Govt. of India, High Court of Tripura, Agartala;
16. The Public Prosecutor, High Court of Tripura, Agartala;
17. The Govt. Advocate, High Court of Tripura, Agartala;
18. The Registrar (Vigilance), High Court of Tripura, Agartala;
19. The LR & Secretary, Law, Govt. of Tripura, Agartala;
20. The Registrar (Admn., P & M), High Court of Tripura, Agartala;
21. The Joint Registrar, High Court of Tripura, Agartala;
22. All the Deputy Registrars, High Court of Tripura, Agartala;
23. The Chief Librarian, High Court of Tripura, Agartala;
24. The Private Secretary-I attached to the Registrar General, High Court of Tripura, Agartala;
25. All the Assistant Registrars, High Court of Tripura, Agartala;
26. The System Analyst, High Court of Tripura, Agartala with a direction to upload the Notification in the official website of the High Court of Tripura;
27. All the Superintendents, High Court of Tripura, Agartala;
28. The Sr. Grade Translator-cum-I/C. Paper Book Section, High Court of Tripura, Agartala;
29. The Court Master(s), High Court of Tripura, Agartala;
30. The Bench Clerk(s), High Court of Tripura, Agartala;
31. The Cash Section, High Court of Tripura, Agartala;
32. The Medical Officer attached to the High Court of Tripura, Agartala;
33. Notice Board of the Court-house;
34. Order File; and
35. Notification File No.F.54(1)-HC/2022.

REGISTRAR (JUDICIAL)